

14.22 hrs

[English]

PAPERS LAID ON THE TABLE

Memorandum of understanding for the year 1991-92 Between the Garden Reach Shipbuilders and Engineers Ltd and the Department of Defence Production and Supplies, Ministry of Defence etc, etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS SHRI RANGARAJAN KUMARAMANGALAM: Sir, on behalf of Shri Sharad Pawar, I beg to lay on the Table, a copy each of the following papers (Hindi and English versions):

- (1) Memorandum of Understanding for the year 1991-92 between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence. [Placed in Library-See No. LT-1953/92]
- (2) Memorandum of Understanding for the year 1991-92 between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence. [Placed in Library See. No. LT-1954/92]
- (3) Memorandum of Understanding for the year 1991-92 between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence. [Placed in Library. See No. LT. 1955/92]

(4) Memorandum of Understanding for the year 1991-92 between the Goa Shipyard Limited and the Department of Defence Production and Supplies Ministry of Defence. [Placed in Library. See No. LT. 1956/92]

(5) Memorandum of Understanding for the year 1991-92 between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence. [Placed in Library See No. LT-1957/72]

Notifications under Ruller Act 1947, Annual Report, Annual Accounts and Review on the Working of the Tea Board, Calcutta for 1990-91 and Reasons for Delay in Laying these Papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRISALMAN KHURSHED): Sir, on behalf on behalf of Shri P. Chidambaram,

I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Rubber Act, 1947:-
 - (i) The Rubber Board of India Financial Adviser and Project Office Recruitment Rules, 1990 published in Notification No. G.S.R. 846(E) in Gazette of India dated the 16th October 1990.
 - (ii) The Rubber Board of India Financial Adviser and Project Officer Recruitment (Amendment) Rules, 1991 published in Notification

No. G.S.R. 358 in Gazette of India dated the 15th June 1991.

[Placed in Library. See No. Lt- 1958/92]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1990-91.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
(Placed in Library. See No. LT. 1959/92)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1990-91 together with Audit Report thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 1960/92]

Annual Report and Review on the working of the Jute Corporation of India Ltd., Calcutta for 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General etc. etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): I beg to say on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1990-91.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1961/92]

- (b) (i) Review by the Government on the working of the National Textile Corporation Limited (Holding Company), New Delhi, for the year 1990-91.

- (ii) Annual Report of the National textile Corporation Limited (Holding Company) New Delhi for the year

1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-1961/92]

- (c) (i) Review by the Government on the working of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1990-91 along with audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in library. See No. LT-1963/92]
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in library. See No. LT-1961-63/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Calcutta for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the jute Manufacturers Development Council Calcutta, for the year 1990-91.
- (4) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (3) above .

[Placed in Library See No. LT-1964/92]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1990-91
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library See No. LT-1965/92]
- (7) A copy of the Report (Hindi and English versions of the Comptroller and Auditor General of India-Union Government-(No.10 of 1991)-(Commercial)- National Textile Corporation (Andhra Pradesh, Karnataka, Kerala and Mahe) Limited under article 151 (1) of the Constitution.
[Placed in Library See No. LT-1966/92]
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding for the year 1992-93 between the National Handloom Development Corporation Limited and

the Ministry of Textiles,
Government of India.

[Placed in Library See No.
LT-1964/92]

- (ii) Memorandum of Understanding for the Year 1992-93 between the Cotton Corporation of India Limited and the Ministry of Textiles.

[Placed in Library. See No.
LT-1968/92]

Notification under Major Port Trust Act 1963 Memorandum of Understanding for 1991-92 between the Hindustan Shipyard Ltd. the Ministry of Surface Transport etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on Behalf Shri Jagdish Tyelerl bag to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

- i) G.S.R. 615(E) published in Gazette of India dated the 4th October 1991 approving the Paradip Port Trust (Recruitment of Heads of Department) Regulations, 1991.
- ii) G.S.R. 658 (E) published in Gazette of India dated

the 31st October 1991 approving the New Mangalore Ports Trust Employees (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 1991.

- iii) G.S.R. 40(E) published in Gazette of India dated the 10th January 1992 approving the New Mangalore Port Trust Employees (Retirement) Regulations, 1992.

- iv) G.S.R. 52(E) published in Gazette of India dated the 20th January 1992 approving the Visakhapatnam Port Trust Employees (allotment of Residences) Amendment Regulations, 1992.

- v) G.S.R. 121 (E) published in Gazette of India dated the 24th February 1992 approving the New Mangalore Port Trust (Adaptation of Rules) First Amendment Regulations, 1992.

- vi) G.S.R. 122(E) published in Gazette of India dated the 24th February 1992 approving the Tuticorin Port Trust Employees (Acceptance of Employment after Retirement) First Amendment Regulations 1992.

- vii) G.S.R. 406 (E) published in Gazette of India dated the 3rd April 1992 approving the Cochin Port and Dock Amendment Regulations, 1991..

- viii) G.S.R. 725 (E) published in Gazette of India dated the 5th December 1991 approving the Kandla Port Trust Employees (Festival Advance) (Amendment) Regulations, 1991.
- [Placed in Library. See No. LT-1969/92]
- (b)(i) Annual Accounts of the Bombay Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1990-91.
- [Placed in Library. See No. LT-1973/92]
- (c)(i) Annual Accounts of the Paradip Port Trust for the Year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the Year 1990-91.
- [Placed in Library. See No. LT-1974/92]
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- [Placed in Library. See No. LT-1972-74/92]
- (a)(i) Annual Accounts of the Visakhapatnam Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts
- Notification under Income tax act, 1961; Central excess and salt Act 1944, and Customs Act, 1962**
- THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI RA-
MESHWAR THAKUR): I beg to lay on the
Table:-

- (1) A copy of the Income-tax (Seventh Amendment) Rules 1992 (Hindi and English versions) Published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 27th March 1992 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-1978/92]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 371 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum making certain amendments in the Notification No. 175/86-CE, dated the 1st March 1986.
- (ii) G.S.R. 383 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum making certain amendments in the Notification No. 7/92-CE, dated the 1st March 1992.

[Placed in Library. See No. LT-1979/92]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Custom Act, 1962:-

- (i) G.S.R. 409 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum making certain amendments

in the Notification No. 33/86-Cus., dated the 7th February 1986.

- (ii) G.S.R. 410 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum making certain amendments in the Notification No. 136/90-Cus., dated the 20th March 1990.
- (iii) G.S.R. 411 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum seeking to prescribe the rate of basic customs duty on goods (with certain exceptions imported through the courier mode at 105 per cent ad valorem.
- (iv) G.S. R.354(E) to G.S.R. 363 (E) published in Gazette of India dated the 26th March 1992 together with an explanatory memorandum regarding Customs Duty changes and exemption in the context of proposals announced by the Finance Minister in Lok Sabha on the 26th March 1992.
- (v) G.S.R. 382 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum extending the validity of the Notification No. 52/85-Cus., dated the 4th March 1985 upto the the 31st March 1995.
- (vi) The Project Import (Second Amendment) Regulations, 1992 published in Notifications No. G.S.R. 317 (E) dated the

10th March 1992 together with an explanatory memorandum.

[Placed in Library . See No. LT- 1980/92]

The Notifications under cost and works Accountants Act, 1959 and Companies Act, 1956 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table:

- (1) A copy of the Cost and Works Accountants (Amendment) Regulations 1991 (Hindi and English versions) Published in Notification No. CWR (1)/91 in Gazette of India dated the 12th October 1991 under sub-section (5) of section 39 of the Cost and Works Accountants Act 1959.

[Placed in Library. See No. LT- 1981/92]

- (2) A copy of the Notification No. S.O. 153(E) (Hindi and English versions) published in Gazette of India dated the 25th February 1992 making certain amendments in Schedule Ten of the Companies Act, 1956 under sub-section (3) of section 641 of the said Act

[Placed in Library. See No. LT- 1982/92]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of

section 642 of the Companies Act, 1956:-

- (i) The Companies (Fees on Applications) Amendment Rules, 1992 published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 25th February, 1992
- (ii) The Companies (Central Government's) General Rules and Forms Second (Amendment) Rules, 1992 published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 6th March, 1992.
- (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1992 published in Notification No. G.S.R. 353 (E) in Gazette of India dated the 26th March, 1992.

[Placed in Library See No. LY- 1983/92]

- 4 (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91, along with Audited Accounts.
- (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91.
- 5 A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT 1984/92]

- 6 A copy of the Twentieth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 or the period from the 1st January 1990 to the 31st December, 1990 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969

[Placed in Library. See. No. LT-1985/92]

Report of the Comptroller and Auditor General of India Union Government (No. 12 of 1991)- Commercial Hindustan Insecticides Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (Shri Rangarajan Kumaramangalam): Sir, on behalf of Dr. Chinta Mohan . I beg to lay on the Table:-

A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 12 of 1991) -Commercial Hindustan Insecticides Limited under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-1986/92]

Notifications under general Insurance Business (Nationalisation) Act, 1972 and Life Insurance Corporation Act, 1956,etc

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-

WAR THAKUR): Sir, on behalf of Shri Dalbir Singh. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) (Amendment) Scheme, 1992 published in Notification No. S.O. 200 (E) in Gazette of India dated the 10th March, 1992.

(ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of (Amendment) Scheme, 1992 published in Notification No. S.O. 201 (E) in Gazette of India dated the 10th March, 1992. [Placed in Library. See No. LT-1987/192]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) (Amendment Rules, 1992 Published in Notification No. G.S.R. 322 (E) in Gazette of India dated the 10th March, 1992.

(ii) The Life Insurance Corporation of India (Special Area Allowance) (Amendment) Rules, 1992 Published in Noti-

fication No. G.S.R. 23(E) in Gazette of India dated the 10th March, 1992.

- (iii) The Life Insurance Corporation of India, Class-I Officers (Revision of Terms and Conditions of Service) (Amendment Rules, 1992) Published in Notification No. G.S.R. 324 (E) in Gazette of India dated the 10th March, 1992.

- (iv) The Life Insurance Corporation of India Development Officers (Revision of Terms and conditions of Service) (Amendment Rules, 1992) Published in Notification No. G.S.R. 325 (E) in Gazette of India dated the 10th March, 1992.

[Placed in Library. See No. LT-1988/92]

- (3) A copy of the Notification No. G.S.R. 328 (E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1992 seeking to permit with effect from the 1st March, 1992 the bringing into India, of gold in any form, including ornaments and articles by a passenger being a person of Indian Nationality or origin as part of his baggage, while coming to India from any Country outside India, issued under section 13 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library See No. LT-1989/92]

- (4) A copy of the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman

and Members Amendment Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 242 (E) in Gazette of India dated the 27th March, 1992 under section 31 of the Securities and Exchange Board of India Board of India Ordinance, 1992.

[Placed in Library See No. LT-1990/92]

- (5) A copy of the Notification No. G.S.R. 407 (E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1992 providing permission to exporters who have obtained post-bid letters of approval from the Exim Bank on behalf of the Working Group on Project Exports or the Exim Bank or an Authorised Dealer within their deleted powers, in respect of export of engineering goods on deferred payment terms, execution of turn-key projects/ civil construction contracts abroad or for the export of consultancy, technical or other service abroad issued under section 16 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library See No. LT-1991/92]

- (6) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

(i) The Syndicate Bank (Officers) Service (Amendment) Regulation, 1991 published in Notification No 1046/S/90/PD:IRD (0) in Gazette of India dated the 11th January, 1992.

(ii) The UCO Bank (Officers')

Service (Amendment) Regulations, 1991 Published in Notification No. PER/PCR/91/5122 in Gazette of India dated the 18th January, 1992.

[Placed in Library. See No. LT-1992/92]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1973 :-

(i) The Post Office (Monthly Income Accounts) (Amendment) Rules, 1992 published in Notification No G.S.R.430 (E) in Gazette of India dated the 24th April, 1992.

(ii) The Post Office Time Deposit (Amendment) Rules, 1992 published in Notification No G.S.R.431 (E) in Gazette of India dated the 24th April, 1992.

[Placed in Library. See No. LT-1993/92]

- (8) A copy of the Kisan Vikas Patra (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 432(E) in Gazette of India dated the 24th April, 1992 under sub-Section (3) of section 12 of the Government Savings Certificates Act, 1959.

[Placed in Library See No-LT-1994/92]

- (9) A copy each of the following Ports (Hindi and English versions)

(i) Report of the Baitarani Gra-

mya Bank, Baripada, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1995/92]

- (ii) Report of the Langpi Dehangi Rural Bank, Diphu, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1996/92]

- (iii) Report of the Bhojpur- Rohtas Gramin Bank, Arrah, for the Year 1990-91 together with Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1997/92]

- (10) A copy of the Coinage (Standard Weight and Remedy of the Two Rupees, Eleven Sides Coins Containing Copper 75 percent and Nickel 25 percent) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 281 (E) in Gazette of India dated the 13th April, 1992 under subsection (3) of section 21 of the coinage Act, 1906.

[Placed in Library. See No LT-1981/92]

Annual Report and Review on the working of the India Institute of Foreign Trade, New Delhi for 1990-91 and statement for delay in laying these papers etc.

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1990-91.

- (2) A Statement (Hindi and English versions) showing reasons for delay in Laying the Papers mentioned at (1) above.

[Placed in Library. See No. LT-1999/92]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1990-91.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-2000/92]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A statement regarding Review by the Government on the working of the Trade Fair

Authority of India, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-2001/92]

14.23 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message from the Secretary General of Rajya Sabha :-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Provisions of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 29th April, 1992 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14.23 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY GENERAL: Sir, I lay on the Table copies, duly authenticated by the